

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

O.A.NO.: 607/96

Date of order : 04.12.96

Alok Kumar, S/o Late Munshi, retired Mail Guard, S.E.Rly.,

Distt.: Ranchi.

..... APPLICANT.

Vrs.

1. Union of India through General Manger, S.E.Rly., Garden Reach, Calcutta.

2. The F.A.&C.A.O., S.E.Rly., Garden Reach, Calcutta.

3. Divisional Rly. Manager, S.E.Rly., Aara Division,

Distt.: Purulia.

..... RESPONDENTS.

Counsel for the applicant : Smt. M.M.Pal.

C O R A M

Hon'ble Mr. K.D.Saha, Member(A)

Hon'ble Mr. D.Purkayastha, Member(J)

ORDER DICTATED IN OPEN COURT

Hon'ble Mr. K.D.Saha, Member(A) :

Heard Smt. M.M.Pal, learned counsel for the applicant on the question of admission. The grievance in this application is that the applicant has not been given his full Provident Fund dues ~~on~~ his retirement since his Provident Fund amount was wrongly being deposited against two PF Accounts, one ^{No} 303539 and another ^{No} 303534. It is submitted that from April, 1962 to March 1968 his PF amount was deposited against the PF No 303539 and from April 1969 to March, 1981 and 1st April 1982 to 31.10.1995 in PF No. 303534 and for the period from 1st April 1981 to 31st March, 1982 his PF amount was again ~~on~~ deposited against the PF A/c

No.303539. It is further submitted that the applicant has filed a representation before the Divisional Accounts Officer, and the Divisional Personnel Officer, Adra stating all the details but no reply was given to him till his retirement. His submission is that the PF amount has not been calculated correctly and much less amount has been paid to the applicant. It appears that the applicant retired on 31.10.1995 while working as Mail Guard, Hatia, S.E.Rly., Hatia. It is noted that the applicant has submitted a further representation to the FA&CAO, S.E.Rly., Calcutta (Respondent no.2) on 18.12.95 (Annexure-3) but to no effect.

2. Considering the submissions and the averments on record we are of the view that this application can be disposed of by giving a direction to the respondent no.2 to consider and dispose of the representation of the applicant as at Annexure-3, dated 18.12.1995, by hereby a reasoned and speaking order. Accordingly, we direct the respondent no.2 to consider and dispose of the representation (Annexure-3) of the applicant, dated 18.12.1995 by a reasoned and speaking order, if necessary, after giving a personal hearing to the applicant, within a period of three months from the date of receipt of a copy of this order alongwith a copy of the O.A., which will be submitted to the respondent no.2 (FA&CAO, S.E.Rly.) by the applicant within a month from today. In case it is found that the applicant is entitled to further amounts in respect of his PF dues, payment of the same may be arranged within two months.

3. The application is disposed of accordingly.

(D.PURKAYASTHA)

Member (J)

(K.D.SAHA)

Member (A)

4.12.96